

LIR No. 1527/18

Surinder Tiwari vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

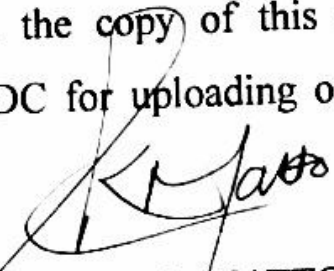
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1535/18

Vinod Rawat vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

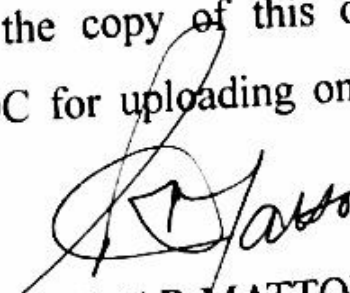
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3275/17
Virendra Singh vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 6435/16

Amit Kumar vs. Cham Make Over

11.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management.

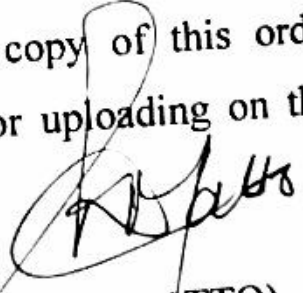
The matter is fixed for hearing final arguments through video conference.

Today, no one has appeared on behalf of the workman to advance arguments through video conference.

In the interest of justice, last and final opportunity is granted to the workman to argue on the matter.

Accordingly, matter is ordered to be listed on 03.10.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1533/18

Durga Parshad vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

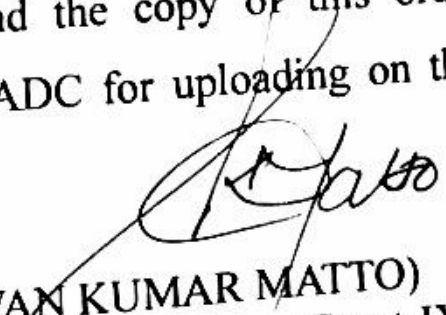
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3139/17
Prem Singh vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

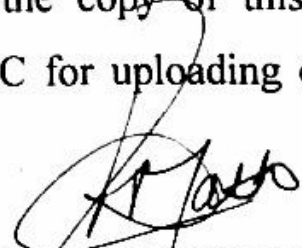
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1529/18

Manoj Verma vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

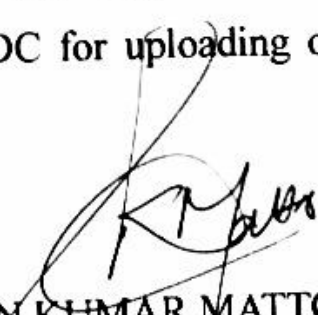
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1530/18

Fatch Mohd. vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

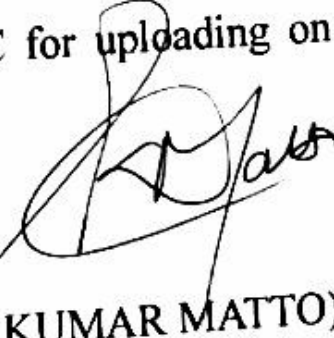
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1532/18

Jai Prakash vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

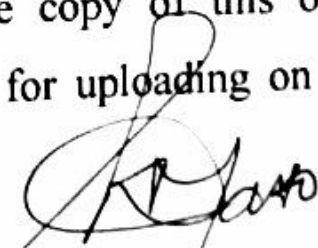
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 9140/16

Sheetla Prasad Singh vs. M/s H.T. Media Ltd.

11.08.2020

Present: Sh. Pulkit Manuja, AR for the workman.
Ms. Raavi Birbal, AR for the management.

The matter was earlier fixed for 09.07.2020 for consideration on the application filed by the management for framing additional issues. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have appeared through video conference. The Ld. AR for the workman has submitted that he is out of station and he does not have file with him so, he is not in a position to assist to the court and seeks adjournment.

In view of the request made by the Ld. AR for the workman, matter is ordered to be listed on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 268/17

Girish Singh vs. M/s Atul Plastic Pvt. Ltd. & Anr.

11.08.2020

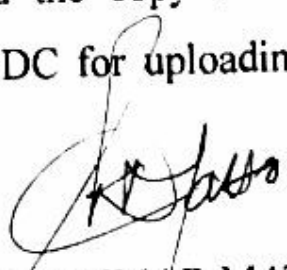
Present: None for the parties.

The matter was earlier fixed for 14.04.2020 for the evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed on 06.02.2021 for evidence of the management. Management is directed to file affidavits of witnesses to the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour: Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LiK No. 1546/18

Razaz Khan vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

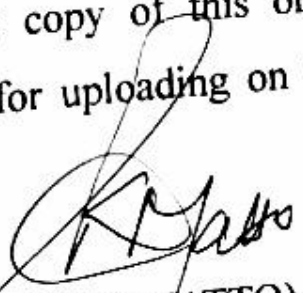
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 6840/16

Mohd. Zubair Aalam vs. M/s New Delhi Municipal Council

11.08.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance arguments through video conference till 02.20 P.M.

In the interest of justice, last and final opportunity is granted to the parties to argue on the matter.

Accordingly, matter is ordered to be listed on 07.10.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3374/16

Mansa Ram Maurya vs. D.A.V. Public School & Anr.

11.08.2020


Present: None for the parties.

The matter was earlier fixed for 14.04.2020 for consideration on the application to bring the LRs of the proprietor of the management No.2 on record and another application under Section 5 of the Indian Limitation Act. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed on 12.10.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

REDMI NOTE 5 PRO
MI DUAL CAMERA

JR No. 1540/18

Sh Mohd. vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

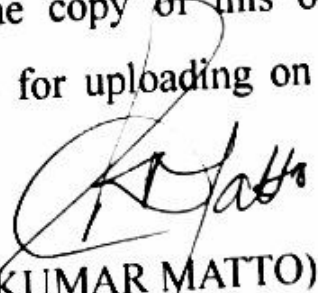
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1534/18

Ram Ashish vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

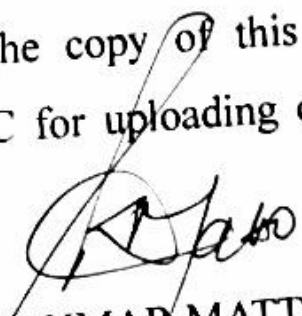
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1537/18

Sanjay vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

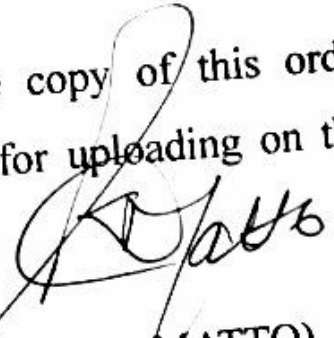
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3081/17

Praveen Tyagi vs. The BSES Yamuna Power Ltd. & Ors.

11.08.2020

Present: None for the parties.

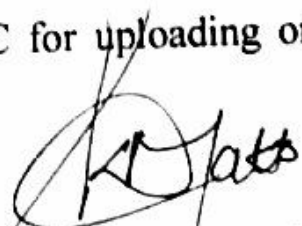
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 1531/18

Rakesh Dubey vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

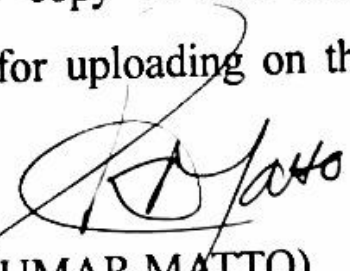
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LID No. 637/19

Shri Islamudden vs. M/s Mehra Metal Works

11.08.2020

Present: None for the workman.
Management is already exparte.

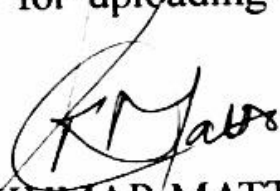
The matter is fixed for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to conclude his entire evidence.

Accordingly, matter is ordered to be listed on 17.02.2021 for exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3285/17

Rajeev Yadav vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

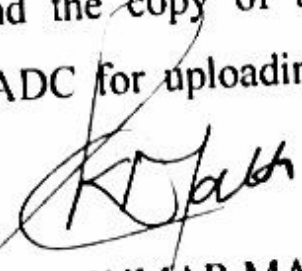
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 9145/16

Sita Ram Kataria vs. M/s H.T. Media Ltd.

11.08.2020

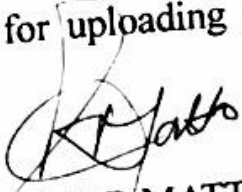
Present: Sh. Pulkit Manuja, AR for the workman.
Ms. Raavi Birbal, AR for the management.

The matter was earlier fixed for 09.07.2020 for consideration on the application filed by the management for framing additional issues. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have appeared through video conference. The Ld. AR for the workman has submitted that he is out of station and he does not have file with him so, he is not in a position to assist to the court and seeks adjournment.

In view of the request made by the Ld. AR for the workman, matter is ordered to be listed on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

REDMI NOTE 5 PRO
MI DUAL CAMERA

OP No. 15/19

Sandeep Aggarwal vs. Anil Kumar

11.08.2020

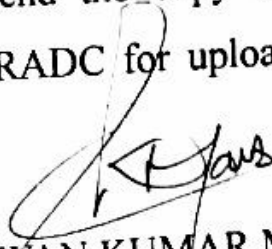
Present: Sh. Santosh Singh, AR for the workman.
Sh. Arun Mehta, AR for the management.

The matter was earlier fixed for 14.04.2020 for filing reply to the application under Section 33 (1) (b) of ID Act. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld.ARs of the parties have appeared through video conference. Ld. AR for the workman seeks time to file reply to the said application.

In view of the request made by the Ld. AR for the workman, matter stands adjourned for filing reply and consideration on the abovesaid application on 24.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

REDMI NOTE 5
MI DUAL CAMERA

LIR No. 9747/16
Mahipal vs. PSS Security Solutions

11.08.2020

Present: None for the workman.
Ms. Amita Srivastava, proxy AR for the management.

The matter was earlier fixed for 09.07.2020 for the evidence of the management. But the same could not be taken up on that day, in view of spreading of covid 19.

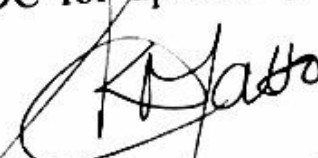
Today, no one has appeared on behalf of the workman through video conference.

Ld. Proxy AR for the management seeks adjournment.

Accordingly, matter stands adjourned for 04.02.2021 for evidence of the management. Management is directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

It will be last and final opportunity for the management to conclude it's entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

REMI NOTE 5/16

LIR No. 1536/18
Rakesh Rawat vs. M/s Hindustan Cocacola Bottling North West &
Ors.

11.08.2020

Present: Sh. R.S. Nagpal, AR for the LRs of the deceased
workman. Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

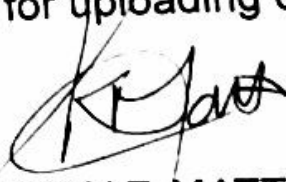
The matter is fixed for today for hearing further final arguments.

At this stage, Ld. AR for the LRs of the deceased workman has apprised to the court that earlier he has sent the memo of parties, but, it is incomplete and he will file correct memo of parties. Ld. AR for the LRs of deceased workman is directed to file correct memo of parties within 3 days from today.

Further final arguments of the Ld. ARs for the LRs of the deceased workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 6523/16

Rama Shankar vs. M/s Amrit Industries & Anr.

11.08.2020

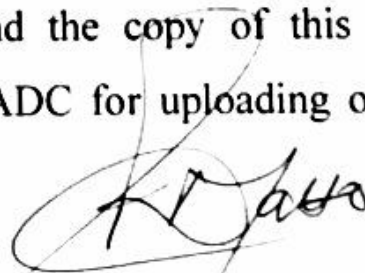
Present: None for the parties.

The matter was earlier fixed for 12.05.2020 for consideration on the application for amendment filed by the management no.2. But the matter could not taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed on 19.10.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

OP No. 14/19
Sandeep Aggarwal vs. Rahul

11.08.2020


Present: Sh. Santosh Singh, AR for the workman.
Sh. Arun Mehta, AR for the management.

The matter was earlier fixed for 14.04.2020 for filing reply to the application under Section 33 (1) (b) of ID Act. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld.ARs of the parties have appeared through video conference. Ld. AR for the workman seeks time to file reply to the said application.

In view of the request made by the Ld. AR for the workman, matter stands adjourned for filing reply and consideration on the abovesaid application on 24.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 9142/16
Prakash Bhardwaj vs. M/s H.T. Media Ltd.

11.08.2020

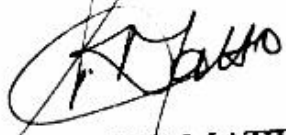
Present: Sh. Pulkit Manuja, AR for the workman.
Ms. Raavi Birbal, AR for the management.

The matter was earlier fixed for 09.07.2020 for consideration on the application filed by the management for framing additional issues. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. ARs for the parties have appeared through video conference. The Ld. AR for the workman has submitted that he is out of station and he does not have file with him so, he is not in a position to assist to the court and seeks adjournment.

In view of the request made by the Ld. AR for the workman, matter is ordered to be listed on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 9748/16
Shyam Rao vs. PSS Security Solutions

11.08.2020

Present: None for the workman.
Ms. Amita Srivastava, proxy AR for the management.

The matter was earlier fixed for 09.07.2020 for the evidence of the management. But the same could not be taken up on that day, in view of spreading of covid 19.

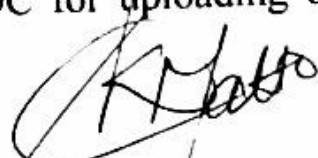
Today, no one has appeared on behalf of the workman through video conference.

Ld. Proxy AR for the management seeks adjournment.

Accordingly, matter stands adjourned for 04.02.2021 for evidence of the management. Management is directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

It will be last and final opportunity for the management to conclude it's entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LID No. 419/16

Rameshwar Dayal Sharma vs. The General Manager UT Limited

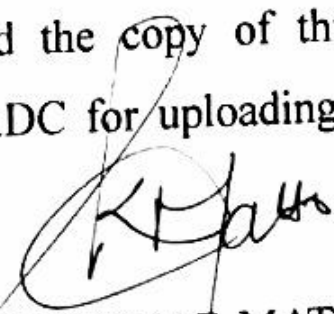
11.08.2020

Present: Sh. H.V. Singh, AR for the workman.
Sh. Gulshan Chawla, AR for the management.

The matter is fixed for hearing final arguments of the Ld. AR for the management but the Ld. AR for the management seeks adjournment as he is not ready to argue on the matter.

In the interest of justice, last and final opportunity is granted to the management to conclude its arguments on 13.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3278/17

Desh Deepak Sharma vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

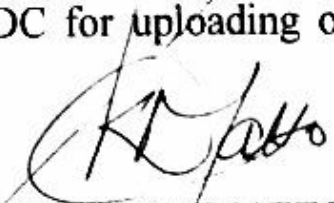
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Id. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 990/16

Deepak vs. Babu Jagjivan Ram Memorial Hospital & Anr.

11.08.2020

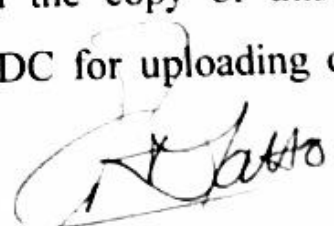
Present: None for the workman.
None for the management No.1.
Sh. Abhishek, AR for the management no.2.

The matter was earlier fixed for 09.07.2020 for the evidence of the managements. But, the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the workman and management No.1 through video conference.

Accordingly, matter is ordered to be listed on 10.02.2021 for evidence of the managements. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LID No. 52/17

Naresh Kumar vs. Rising Star Academy Senior Secondary School

11.08.2020

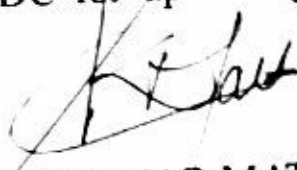
Present: None for the workman.
None for the management.
Management is already exparte.

The matter was earlier fixed for 12.05.2020 for hearing arguments on the application under Section 11 (3) (b) of ID Act filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 19.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

NOTES FROM
CAMERA

LIR No. 1545/18

Ram Preet vs. M/s Hindustan Cocacola Bottling North West & Ors.

11.08.2020

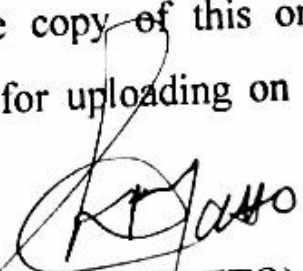
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3280/17

Shyam Singh vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

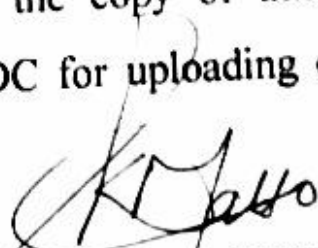
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3282/17

Brijesh Kumar vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

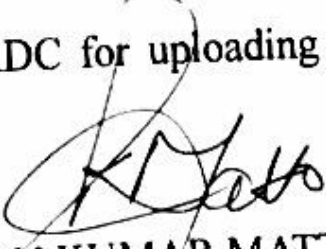
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3288/17
Dharampal Singh vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

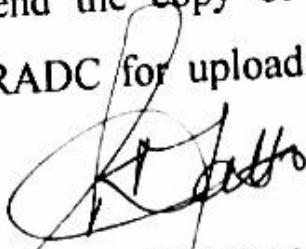
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LIR No. 3295/17

Manoj Kumar vs. The BSES Yamuna Power Ltd.

11.08.2020

Present: None for the parties.

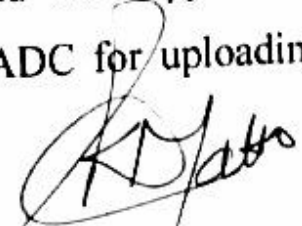
The matter was earlier fixed for 12.05.2020 for the evidence of the managements. But the same could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application in the labour office for transfer the matter in the court of Sh. Anil Kumar, Ld. POLC, Rouse Avenue Court, New Delhi as the connected matters are pending in the said court. But no transfer order has yet been received.

Accordingly, matter stands adjourned for evidence of the managements on 08.02.2021. Managements are directed to file affidavits of witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

Case No. 8133/16

Sh. Ram Babu Kunwar vs M/s GAS Secure Solutions India Pvt.Ltd.

11.08.2020

Present: None for the workman.
None for the management.

The matter is fixed for today for recording of further examination in chief of the workman, but, today no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for 11.02.2021 for evidence of the workman.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1156/18

Sanjay Kumar Savita vs M/s Ambey Laboratories

11.08.2020

Present:

None for the workman.

None for the management.

The matter was earlier fixed for 12.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for evidence of workman on 15.02.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7156/16

Lal Mohammad vs Spring Well Mattresses Pvt.Ltd.

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 09.07.2020 for payment of the cost of Rs.1000/- by the maangement to the workman and also for payment of cost of Rs. 1000/- by the workman to the management and also for cross examiantion of the workman,but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter stands adjourned for the same purpose on 11.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LID No. 35/17

Upender Prashad Chaursiya vs Slach Hydratecs Equipment

11.08.2020

Present: Sh. Santosh Singh, AR for the workman.
None for the management.

The matter is fixed for remaining evidence of the workman.

Ld. AR for the workman has submitted that he wants to summon certain witnesses and seeks adjournment. Accordingly, matter is ordered to be listed on 12.02.2021 for remaining evidence of the workman.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 2763/17

Ravinder Mandal vs M/s DLF Univarsal

11.08.2020

Present: None for the workman.

Sh.Hari Madhav Saran, AR for the management.

The matter was earlier fixed for 12.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman. Ld. AR for the management has appeared through video conference.

Accordingly, matter stands adjourned for 12.02.2021 for evidence of the workman. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IV
ROUSE AVENUE COURTS, NEW DELHI**

11.08.2020

RECORDED
M.D. MATHUR



LIR No. 390/18

Vipin Kumar vs M/s Larsen and Toubro Ltd.

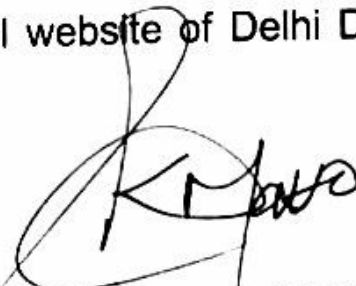
11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 09.07.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for evidence of workman on 12.02.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahmad is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1154/18
Prem Babu vs M/s Ambey Laboratories

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 12.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for evidence of workman on 15.02.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

REDMI NOTE 5 PRO
MI DUAL CAMERA



LIR No. 1155/18

Shri Kant vs M/s Ambey Laboratories

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 12.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for evidence of workman on 15.02.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER, LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1782/19

Kar Bahadur vs M/s Top Shop Impex

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which for filing rejoinder and framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1494/19
Badal vs M/s Ravi Travels

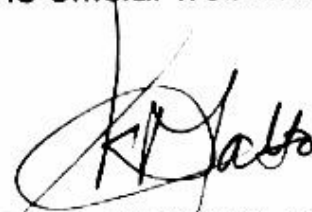
11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for the service of the management. Notice issued to the management is received back with the report served. The matter could not be taken up on 14.04.2020 in view of spreading of covid -19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, the workman is directed to file e.mail address and mobile phone number of the management along with complete set of document within 10 days from today, so that the notice may be served to the management for the next date of hearing. The notice to be issued to the management is returnable on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI

11.08.2020

LID No. 456/19

Suresh Singh vs Hawk Eye Protection and Detective Service P.Ltd.

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for the service of the management. Notice issued to the management is received back with the report served. The matter could not be taken up on 14.04.2020 in view of spreading of covid -19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, the workman is directed to file e.mail address and mobile phone number of the management along with complete set of document within 10 days from today, so that the notice may be served to the management for the next date of hearing. The notice to be issued to the management is returnable on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

11.08.2020

LIR No. 2710/19

Narayan Dut Sharma vs M/s Prachi India Pvt.Ltd.

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 12.05.2020 for the service of the management. The notice issued to the management is received back with the report served. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, fresh notice is ordered to be issued to the management on filing of e.mail address, mobile phone number and complete set of document by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 18.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1276/18

Kishan Kumar s/o Ramesh Chander vs M/s Harmony Systems and Others

11.08.2020

Present: None for the parties.

The matter is fixed for today for framing of issues, but, today no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 18.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1412/19

Kamlesh Singh vs Footwear (klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1416/19

Ved Prakash vs Footwear (klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 3956/18

Raju Gupta vs Paramount Autotech P.Ltd

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 12.05.2020 for filing an application for amendment by the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad of this court has reported that no such application for amendment has yet been filed.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjouend for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1787/19

Surrender vs M/s Top Shop Impex

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which for filing rejoinder and framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 866/16

Jaspal Singh vs G.D.Goenka Public School/Ajay Johar

11.08.2020

Present: None for the workman.
None for the management no.2
Management no.1 is exparte.

The matter is fixed for talk of settlement.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is already fixed for 15.01.2021 for evidence of the workman. So, the matter is ordered to be listed on the date already fixed i.e. 15.01.2021 for talk of settlement, failing which, for evidence of the workman.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1415/19

Lal Chand vs Footwear (klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

11.08.2020

LIR No. 1417/19

Vidya Sagar vs Footwear (klick) India Pvt.Ltd.

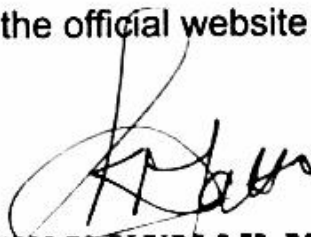
11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LID No. 4038/18

Radhey Shyam vs Goyal Offset Printers

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement on 18.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 3071/17

Sachin Gohar vs The BSES Yamuna Power Limited

11.08.2020

Present: None for the parties.

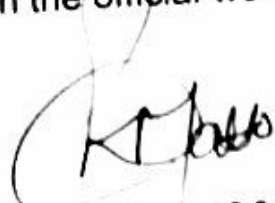
The matter was earlier fixed for 12.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier, it was told to the court by the AR of the workman that the workman has already applied in the Labour Office for transfer of the present matter in the court of Sh.Anil Kumar, Id. POLC, Rouse Avenue Courts, New Delhi, as connected matters are pending in the said court.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 08.02.2021. The workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy to the managements or their AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LCA No. 131/18

Dinesh Bhat vs Quick Clean Health Care Pvt.Ltd.

11.08.2020

Present: None for the workman.
Sh. Prakhar Sharma, AR for the management.
(enrl. no. D/5966/2017, Off. Add: C-9/14, First Floor,
Sect.7, Rohini, Delhi 85). Ph.No. 9711316935.

The matter was earlier fixed for 09.07.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, Sh. Prakhar Sharma, AR for the management has appeared through video conference and seeks time to file written statement. He has also submitted that he will send the memo of appearance on the e.mail address of this court, today itself and he will file the letter of authority and written statement on the next date of hearing.

Accordingly, the matter is ordered to be listed on 05.10.2020 for filing letter of authority and written statement by the management.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1742/17

Megh Singh vs Patient Care Service


11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 09.07.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19. Ahlmad has reported that the workman has failed to file the fresh address of the management, hence, the notice is not issued.

Today, no one has appeared on behalf of any of any of the parties. Workman is directed to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1784/19

Jainudin Ansari vs M/s Top Shop Impex

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which for filing rejoinder and framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 3506/16

Mahender Sharma vs M/s Bentley Clothing Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for 10.02.2021 for the same purpose. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2361/19
Nitin Singhal vs Om Steel

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 12.05.2020 for the service of the management. The notice issued to the management is received back with the report served. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, fresh notice is ordered to be issued to the management on filing of e.mail address, mobile phone number and complete set of document by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LID No. 679/19

Bhav Nath Pathak vs M/s A.V.S. Guard and Detective services Pvt.Ltd.

11.08.2020

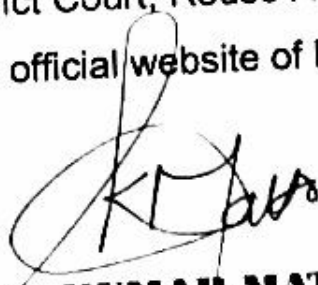
Present: None for the workman.
 None for the managements no.1,2 and 3

The matter was earlier fixed for 14.04.2020 for appearance of management no.1 and management no.3 and also for filing of written statements by all the managements, but, matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Fresh notices are ordered to be issued to all the managements on filing of e.mail addresses and mobile phone numbers of the managements by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued the managements, which are returnable on 18.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1786/19

Ram Ratan vs M/s Top Shop Impex

11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which for filing rejoinder and framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1414/19

Saudaan @ Sunil vs Footwear (Klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1785/19
Prem Lal vs M/s Top Shop Impex

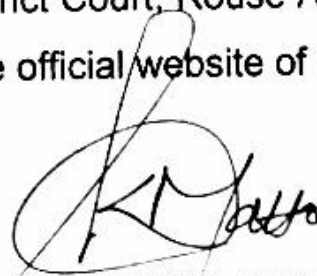
11.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 14.04.2020 for talk of settlement failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which for filing rejoinder and framing of issues on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1418/19

Purvesh Kumar vs Footwear (Klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LID No. 718/19

Mahesh Mandal vs Duggar Fibre Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 14.04.2020 for the service of the management. The notice issued to the management is received back with the report served. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Fresh notices are ordered to be issued to the management on filing of e.mail address and whatsapp number of the management within 10 days from today. The notices to be issued to the management are returnable on 18.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 88/17

Harshit and Ors vs Guru Gobind Singh Govt.Hospital

11.08.2020

Present: None for the workman.
None for management no.1, 3, 4,5,6,7 and 8.
Management no.2 already exparte.

The matter was earlier fixed for 09.07.2020 for the service of the management no.7 and 8, but, the workman has failed to file complete sets of documents, registered envelopes and A.D., so, the notices were not issued to the managements no.7 and 8. The file could not be taken up on 09.07.2020, in view of spreading of covid-19.

Today no one has appeared on behalf of any of the parties through video conference.

The matter stands adjourned for service of the management no.7 and 8. The workman is directed to file e.mail addresses, mobile phone numbers of the managements no.7 and 8 along with complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.7 and 8, which are returnable on 02.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 1413/19

Sharda Nanad vs Footwear (klick) India Pvt.Ltd.

11.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.07.2020 for talk of settlement, failing which for filing reply to the application filed by the workman and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on 09.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 7698/16
Shyam Singh vs M/s Five Spice Management Pvt Ltd.

11.08.2020

Present: None for the workman.

The matter was earlier fixed for 12.05.2020 for awaiting the corrigendum, but, the matter could not be taken up on that day in view of spreading of covid-19. The Ahlmad of the court has reported that the corrigendum has not yet been received.

Accordingly, the matter stands adjourned for awaiting the corrigendum on 01.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

REDMI NOTE 5P
MI DUAL CAMERA

LIR No. 7235/16

Sunil Kumar vs B-Earth Spair India

11.08.2020

Present: None for the workman.

Sh. Saumitra Singhal, AR for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter is ordered to be listed on 22.09.2020 for filing of rejoinder and also for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2701/19

Trilok Kumar vs R.M.Enterprises & anr.

11.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 12.05.2020 for the service of the managements. The notice issued to the managements are received back with the report served. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, fresh notices are ordered to be issued to the managements on filing of e.mail addresses, mobile phone numbers and complete sets of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 18.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1847/19

Manpal Singh vs M/s Flipkart

11.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 09.07.2020 for filing of letter of authority by the AR of the management no.2, payment of cost of Rs. 1000/- by the management no.2 and also for the service of management no.1, but, the matter could not be taken up on 09.07.2020 in view of spreading of covid -19.

Today, no one has appeared on behalf of any of the parties through video conference.

The notice issued to the management no.1 is not received back. Workman is directed to file the e.mail address, mobile phone number of the management no.1 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.1 for the next date of hearing.

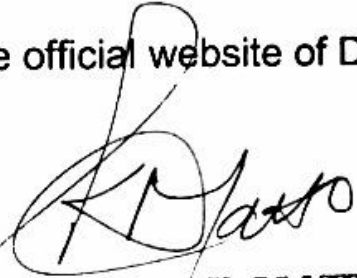
In the interest of justice, last and final opportunity is granted to the Id. AR of the management no.2 to file the letter of authority on behalf of the management no.2, as the written statement, filed by the AR of the management no.2 has not yet been taken on record, as the same was filed without any letter of authority.

The notice to be issued to the management no.1 is returnable on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court

-2-

Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

AR No. 1588/16
Devi Prasad & Ors. vs. M/s Hindustan Cocacola Bottling North West &
Ors.

11.08.2020

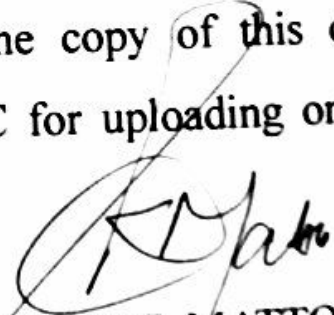
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments.

Further final arguments of the Ld. ARs for the workman and management No.1 and 3 have been heard.

Matter is ordered to be listed on 24.08.2020 at 4 P.M. for final order.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020

LID No. 311/18

Pankaj Raghav vs Autocop India Pvt.Ltd

11.08.2020

Present: None for the workman.

Sh. Yogesh Kumar Sharma, AR for the management.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management has appeared through video conference.

Matter is ordered to be listed for 15.02.2021 for evidence of the workman. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

11.08.2020

11.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workwoman.
Managements are already exparte.
Sh. Anuraj Lakhotia, AR for the management No.1.

The matter is fixed for exparte evidence of the workwoman.

Today, the Ld. AR for the management No.1 has filed an application through on the e.mail address of this court for setting aside the order dated 14.01.2020 vide which management No.1 was proceeded exparte alongwith the copy of the written statement and letter of authority and he submit that he will file these documents in the court on resumption of the normal functioning of the court. He has sent the copies of all these documents to the Ld. AR for the workwoman through whatsapp. The Ld. AR for the workwoman has submitted that he does not want to file any reply to this application and he will straight-way argue on this application.

I have heard the Ld. AR for the workwoman and Ld. AR for the management No.1 on this application.

The Ld. AR for the management no.1 has submitted that one Sh. Anand Saxena was dealing (in the management No.1) with all legal matters of the management No.1 but inadvertently, he forgot to apprise to the AR for the management No.1 about the present matter, so, on dated 14.01.2020, no one could appear on behalf of the management No.1 and this court was pleased to proceed exparte against the management No.1 and submitted that the absence of the management no.1 was neither intentional nor willful but in view of the abovesaid reason and prayed for setting aside the order dated 14.01.2020 vide which management No.1 was proceeded exparte.



On the other hand, Ld. AR for the workwoman has submitted that the management No.1 is negligent person as despite the service of the notice, no one had appeared on behalf of the management No.1 on 14.01.2020, despite of repeated call till 01.17 P.M. and submitted that management No.1 deserves no leniency and submitted that in case, this court comes to the conclusion that the application filed by the Ld. AR for the management No.1 is liable to be allowed, then, it should be subject to the heavy cost.

I have given thoughtful consideration to the submissions made by the Ld. AR for the parties and perused the record. The perusal of the record reveals that the process issued to the management No.1 for 14.01.2020 was received back with the report served but, on that day, despite of repeated calls till 01.17 P.M., no one had appeared on behalf of the management No.1, so, the management no.1 was proceeded exparte.

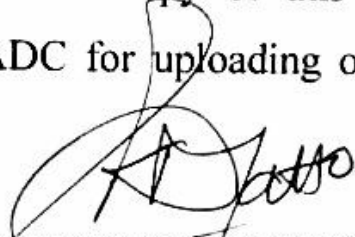
Since, the management No.1 did not appear on 14.01.2020, it shows that the management No.1 is negligent person. Be that as it may be, since, this court is of the opinion that in case, this application filed by the Ld. AR for the management no.1 is not allowed, then the management No.1 will not be in position to put it's case on merit before the court and since, it is settled principle of law that a case decided on merits is always good, so, in the interest of justice, this application filed by the Ld. AR for the management no.1 is allowed, the order dated 14.01.2020, vide which the management No.1 was proceeded exparte is set aside only regarding the workwoman by the management No.1, but subject to the cost of Rs. 6,000/- to be given to the delayed in view of negligent conduct and lackadaisical approach of the management No.1.



Management No.1 is directed to file the original application, written statement and letter of authority in the court within one week from today and the written statement will be taken on record only on the payment of cost by the management no.1 to the workwoman.

Matter stands adjourned for payment of cost and also for filing of rejoinder and for framing of issues on 18.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
11.08.2020



LID No. 68/19

Dinesh Kumar Bajaj vs Tuli Motors Pvt.Ltd.

11.08.2020

Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 14.04.2020 for exparte evidence of the workman, but, the matter could not taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for the exparte evidence of the workman on 17.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020

LIR No. 719/16
Smt. Shobha vs Babu Jagjiwan Ram Memorial Hospital
Shivalik House Keeping Service

11.08.2020

Present: None for the workwoman.
Sh. Abhishek Kumar, AR for the management no.2.
None for the management no.1.

The matter was earlier fixed for 14.04.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workwoman and management no.1 through video conference. Accordingly, matter stands adjourned for the evidence of the workman on 10.02.2021. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
11.08.2020